

**IN THE NATIONAL COMPANY LAW TRIBUNAL; NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 322**  
**(IB)-531(ND)2019**  
**New IA-2390/2024**

**IN THE MATTER OF:**

**M/s. Oyster Steel and Iron Pvt. Ltd.**

**... Applicant/Petitioner**

**Versus**

**India Choice Pvt. Ltd.**

**...**

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 22.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2390/2024:** Issue notice to the Respondent returnable on 29.07.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 29.07.2024.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**